

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the termination of the Power Purchase Agreements, invocation of Contract Performance Guarantees, declaration of Force Majeure, and consequential refund of Rs. 61.47 Crores.

Petitioner : SJVN Green Energy Limited (SGEL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ajitesh Garg, Advocate, SGEL
Shri Adarsh Tripathi, Advocate, SGEL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking adjudication of disputes arising out of the termination of the Power Purchase Agreements, invocation of Contract Performance Guarantees, declaration of Force Majeure, and consequential refund of Rs. 61.47 crore.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply within five weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **24.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

